

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

**Item 4
CP (IB) No.154/Chd/Hry/2021
Under Section 9, IBC 2016**

In the matter of:-

Ampultravolt Engineers Pvt. Ltd.Petitioner/Operational Creditor
Vs.

ACME Cleantech Solutions Pvt. Ltd.Respondent/Corporate Debtor

Present :

Mr. K.V. Bhashyam Chari with Mr. Ashish Chaudhary, Advocates for the petitioner-financial creditor.

Mr. Vipul Joshi, Advocate for the respondent-corporate debtor.

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Counsel for the corporate debtor has handed over a Demand Draft for Rs. 80 lakhs bearing DD No. 553655 dated 12.09.2023 drawn on ICICI Bank towards full and final settlement of the entire matter and also the counsel has made an Endorsement on the Section 9 application that he may be permitted to withdraw the present Section 9 application in terms of Rule 8 of IB Application to Adjudicating Authority Rules, 2016. The matter is dismissed as withdrawn. The case folders and connected papers may be consigned to the Record Room.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

Sd/-

(Dr. P.S.N. Prasad)
Member (Judicial)

September 13, 2023

Vriti